
(2021) 07 OHC CK 0080
In the Orissa High Court
Case No : CRLMP No. 761 Of 2021

Sornalata Bhoi

APPELLANT

Vs

State Of Odisha & Ors

RESPONDENT

Date of Decision : 09-07-2021

Acts Referred:

Citation : (2021) 07 OHC CK 0080

Hon'ble Judges : Biswajit Mohanty, J

Bench : Single Bench

Advocate : Padmanava Jena, A.P. Das

Final Decision : Disposed Of

Judgement

Biswajit Mohanty, J

This matter is taken up by video conferencing mode. Heard learned counsel for the petitioner and Mr. Das, learned Addl. Standing Counsel.

At the outset, learned counsel for the petitioner is directed to serve an extra copy of the petition on Mr. Das, learned Addl. Standing Counsel for the

State in course of the day.

According to the learned counsel for the petitioner, grievance of the petitioner in this case pertains to non-registration of her complaint dated

05.04.2021 under Annexure-1 as F.I.R. by the I.I.C., Mahila Police Station, Bhubaneswar (opposite party no.3) though the same reveals commission

of cognizable offences.

During course of hearing, he submits that liberty may be granted to the petitioner to approach the Deputy Commissioner of Police, Bhubaneswar

(opposite party no.2) and further prays that the said opposite party be directed to take a decision on such motion within a specific time period.

Considering the submissions made and without expressing any opinion on the merits of the case, this Court grants liberty to the petitioner to approach

the Deputy Commissioner of Police, Bhubaneswar (opposite party no.2) by filing a grievance petition along with copy of this order through Registered

Post within a period of two weeks. In the event, such a petition is filed, opposite party no.2 is directed to take a decision on the same in accordance

with law keeping in mind the decision of the Honâ??ble Supreme Court in the case of Lalita Kumari Vs. State of U.P. & Others reported in AIR

2014 SC 187 within a period of four weeks from the date of receipt of grievance petition. The petitioner be communicated with the result of such

exercise.

The CRLMP is accordingly disposed of.

Parties may utilize the soft copy of this order available in the High Courtâ??s Website or print out thereof at par with certified copy in the manner

prescribed vide Courtâ??s Notice No.4587 dated 25.03.2020 read with Notice No.4798 dated 15.04.2021 issued by the Registrar General of this

Court.